

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
CALCUTTA

No.CPC. 65/2005
Arising out of
O.A.No.104/1997

Date of order : 20.03.07

Present : Hon'ble Mr. N.D. Dayal, Administrative Member
Hon'ble Dr. D.K. Sahu, Judicial Member

JITENDRA NATH BALA & ORS.

VS.

P. SINGH & OTHERS(TELE-COM)

For the applicants : Mr. P.C. Das, counsel
For the respondents : Mr. B.K. Chatterjee, counsel

ORDER

Per Mr. N.D. Dayal, A.M.

Heard Mr. P.C. Das, ld. counsel for the applicant and Mr. B.K. Chatterjee, ld. counsel for the alleged contemners.

2. Ld. counsel for the respondents submits that the deceased Government servant expired on 16.5.1995 as appears from the death certificate. It is further stated that the persons who were directed to receive the terminal benefits were born in 1958 and 1964 and as such by 1995 they were beyond the age upto which the family pension is admissible.

3. Ld. counsel for the applicant in the CPC submits that all the terminal benefits of the deceased employee have been received except the family

pension. Ld. counsel for the applicant further submits that no interest has been paid on terminal benefits.

4. Ld. counsel for the respondents has placed a money receipt dated 7.6.06 whereby interest was paid on terminal benefits at the rate of 6% for the period beyond 2 months in terms of the orders passed by the Tribunal. As such contempt does not lie and it is hereby dropped. No order as to cost.



MEMBER(J)



MEMBER(A)